

like to know from the Government as to what the exceptional circumstances are because of which this DIG has not been suspended. His parent organisation, the Central Bureau of Investigation, has recommended his prosecution and reports have appeared that the Government of India is resisting such a prosecution. This is also a very exceptional step taken by the Government of India, when the parent organisation itself is recommending the prosecution. Therefore, the Government must explain as to why he has not been suspended and why the Government is resisting his prosecution, when both the steps are highly exceptional steps.

SHRIMATI MALINI BHATTACHARYA (Jadavpur): Sir, I have the same question as has been mentioned by the hon. Jaswant Singh just now. The question relates to the DIG of the CBI against whom there have been serious allegations by the Central Bureau of Investigation itself. Sir, there is a saying in Bengali that one may use the mustard seeds for exercising the evil spirit. But when the evil spirit itself enters the mustard seeds, then it is very difficult to exercise it. Now, we are wondering as to whether this evil spirit has entered the mustard seed itself or not. Why is the Government not taking any steps against the DIG concerned?

[Translation]

SHRI GIRDHARI LAL BHARGAVA (Jaipur): Mr. Speaker, Sir the Central Government used to provide paper at subsidized rates to the Rajasthan Government so that the students could get cheap note books. This practice had been continuing for the past many years and the students of Rajasthan were getting cheap note-books. Unfortunately, this year the Central Government has stopped providing paper at subsidized rates from the mills and as a result the students in Rajasthan are facing lot of difficulty as cheap note books are not available. Therefore, I want to urge the Government, through you, to restore the supply of subsidized paper to Rajasthan as was the practice in previous years.

[English]

SHRI V. DHANANJAYA KUMAR (Mangalore): Sir, there is a serious sea erosion taking place in Ullal near Mangalore town and five houses have already been washed away by sea water. There is about 300 Km of coastal area in Karnataka. Crores of rupees are given to Kerala for the prevention of sea erosion by construction of protection wall, whereas Karnataka is totally neglected in this regard. I would request the Government through you to provide sufficient funds to the Government of Karnataka to prevent further sea erosion. The matter is very serious. There is imminent danger and about one hundred families may be washed away... (Interruptions).

MR. SPEAKER: You have made your point. Please sit down.

SHRI V. DHANANJAYA KUMAR: Sir, I demand a statement from the Government.

SHRI MANORANJAN BHAKTA (Andaman-Nicobar): Sir, this is a very important issue. Yesterday, there was a report in the Madras Edition of the *Indian Express*. It has been reported that the Government of India has decided to ship the LTTE detenus from Tamil Nadu to the Andaman and Nicobar Islands. I have received a number of telephone calls in the morning. There is a state of panic there and people are restless and there will also be a law and order problem. The hon. Minister of State for Home Affairs is here. We totally oppose this idea and I want an assurance in this House that these detenus will not be sent to Andaman and Nicobar. Our small island is not a dumping ground and this small union territory should not be treated in this manner. The Government should tell this House that these detenus will not be sent to Andaman Islands. I want a categorical assurance from the Minister who is sitting in the House now.